

## FORM B

### PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

07.01.2025

To  
The Interim Resolution Professional / Resolution Professional  
**Mr. Ashwani Rastogi**  
**Registration number: IBBI/IPA-**  
**001/IP-P-02137/2020-2021/13357**  
[Address as set out in public announcement]

From  
Krishna Tagore, Proprietor of Cyber Defence Solutions,  
32, Tarasankar Sarani  
Kolkata- 700037

**Subject:** Submission of proof of claim.

Madam/Sir,

I, Krishna Tagore, Proprietor of Cyber Defence Solutions, hereby submit this proof of claim in respect of the corporate insolvency resolution process in the case of **M/s. IKF Technologies Limited**. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	KRISHNA TAGORE, PROPRIETOR OF CYBER DEFENCE SOLUTIONS
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	PROPRIETORSHIP FIRM. PROPRIETOR NAME: SMT. KRISHNA TAGORE
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	32, TARASANKAR SARANI, KOLKATA - 700037 AMARTYA.MT@GMAIL.COM AMARTYA.TAGORE@CYBER-DEFENCES.COM
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	118000 + INTEREST FROM 02.03.2020 (INVOICE ACCEPTANCE DATE) AS IT WILL BE DECIDED BY HON'BLE COURT OF LAW + COMPENSATION AS IT WILL BE DECIDED BY HON'BLE COURT OF LAW.

PARTICULARS	
	P.S. 18000/- GST AMOUNT WAS PAID BY ME ON BEHALF OF IKF TECHNOLOGIES LTD WITHOUT GETTING ANY PAYMENT FROM THEM.
5. DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	1. WORK COMPLETION EMAIL COMMUNICATION 2. ACCEPTED INVOICE 3. LONG TRAIL OF EMAIL COMMUNICATION FOR PAYMENT FOLLOW-UP
6. DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NA
7. DETAILS OF HOW AND WHEN DEBT INCURRED	INVOICE WAS ACCEPTED ON 02.03.2020 AND PAYMENT IS PENDING SINCE THAT DATE.
8. DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA
9. DETAILS OF:  a. any security held, the value of security and its date, or  b. any retention of title arrangement in respect of goods or properties to which the claim refers	NA
10. DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	HDFC BANK, A/C NUMBER: 50200046544104 IFSC CODE: HDFC0000018 BB-22, SECTOR-1, SALT LAKE CITY, KOLKATA – 700064, WEST BENGAL
11. LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	1. WORK COMPLETION EMAIL COMMUNICATION 2. ACCEPTED INVOICE 3. LONG TRAIL OF EMAIL COMMUNICATION FOR PAYMENT FOLLOW-UP
Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]	

PARTICULARS
Name in BLOCK LETTERS
KRISHNA TAGORE
Position with or in relation to creditor: Proprietor
Address of person signing : 32, Tarasankar Sarani, Kolkata - 700037

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

AADHAR CARD of Proprietor is enclosed herewith.  
PAN Number: AKSPT3147M

#### DECLARATION

I, Krishna Tagore, currently residing at 32, Tarasankar Sarani, Kolkata - 700037, hereby declare and state as follows:-

1. M/S IKF Technologies Ltd, the corporate debtor was, at the insolvency commencement date, being the.....02.....day of...April.....2020 (after one month from the date of accepting the invoice) actually indebted to me in the sum of Rs. 118000 + interest from 02.03.2020 (invoice acceptance date) as it will be decided by Hon'ble court of law + compensation as it will be decided by hon'ble court of law.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - A. WORK COMPLETION EMAIL COMMUNICATION
  - B. ACCEPTED INVOICE
  - C. LONG TRAIL OF EMAIL COMMUNICATION FOR PAYMENT FOLLOW-UP
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:NIL

Date: 07.01.2025

Place: Kolkata

*Krishna Tagore*

(Signature of the claimant)

VERIFICATION

I, *Krishna Tagore* the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Kolkata on this 7th day of January, 2025

*Krishna Tagore*

(Signature of the claimant)